

STATEMENT-II

List of countries where there are no Indian Nationals in Jails

S.No.	Name of Country
1	2
1.	Algeria
2	Botswana
3.	Brazil
4	Bulgaria
5	Chile
6.	China
7.	Colombia
8	Cuba
9.	Czechoslovakia
10.	Ethiopia
11.	Finland
12.	Germany (GDR)
13.	Ghana
14.	Guyana
15.	Hungry
16.	Ivory Coast
17.	Democratic People's Republic of Korea
18.	Republic of Korea
19.	Laos

S.No.	Name of Country
20.	Lebanon
21.	Madagascar
22.	Morocco
23	Mozambique
24.	Poland
25.	Rumania
26	Senegal
27	Seychelles
28.	Somalia
29	Surinam
30	Tanzania
31	Trinidad And Tobago
32.	Tunisia
33	Uganda
34	USSR
35.	Venezuela
36.	Socialist Republic of Vietnam
37	Yeman Arab Republic
38.	Zaire.

Absorption of Extra Departmental Employees

277. SHRI L.K. ADVANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of posts in group 'D' and in postman cadre lying vacant as on August 31, 1988 and August 31, 1989; and

(b) the number of extra departmental employees who have been absorbed against such vacant posts during each of the last three years and the current year?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) and (b). Information is being collected and will be laid on the Table of the House

Allotment of Land to Displaced persons from Chhamb Niabat

278. DR. A.K. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are still families displaced from Chhamb Niabat area during the 1971 Indo-Pak conflict which have not been allotted their quota of land as yet;

(b) if so, the number of such families and the reasons for not allotting them land;

(c) whether any other alternatives have been offered to them; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) Yes, Sir.

(b) 696 families could not be allotted their due quota of land due to non-availability of agricultural land in J&K. Meanwhile, the State Government have indicated the availability of 100 acres of undeveloped land at Chakroi Agricultural Farm against the total requirement of about 1,000 acres.

(c) and (d). A proposal was mooted to cover these families within the ambit of

schemes under the Integrated Rural Development Programme (IRDP). Instead, the State Government have expressed a preference for grant of cash compensation, saying that loan aid in any form is not acceptable to the families.

Foreign Missionaries

279. DR. A.K. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the missionaries who were asked to leave India during the last three years and the current year, State-wise;

(b) whether notices served on some of them have been withdrawn/cancelled;

(c) if so, the reasons in each case; and

(d) how many of them are still living in the country and follow-up action taken in each case so far?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (d). Information is being collected and will be laid on the table of the House.

Arrest of Foreign Nationals at IGIA

280. SRI KALKADAS: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether some foreign nationals were apprehended on 8 August, 1989 at the Indira Gandhi International Airport for having entered India without any valid documents;

(b) if so, the details thereof; and

(c) whether the concerned Mission in New Delhi was informed about these nationals and if so, the response thereto and further action by Government?

THE MINISTER OF HOME AFFAIRS